

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 405
TO BE ANSWERED ON: 09.12.2022

GUIDELINES ON DATA ANONYMIZATION FOR E-GOVERNANCE PROJECTS

**405. SHRI DIGVIJAYA SINGH:
DR. AMEE YAJNIK:**

Will the Minister of ELECTRONICS & INFORMATION TECHNOLOGY be pleased to state:

- (a) the reasons that the draft guidelines on data anonymization for e-Governance projects have been withdrawn from the 'e-Governance Standards and Guidelines' when it was published for public consultations;
- (b) whether any submission received prior to the withdrawal of the draft would be taken into consideration, if not, the reasons therefor;
- (c) whether Government intends to re-publish the guidelines for public consultations; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a): The guidelines on anonymisation of data were drafted by the Standardisation Testing and Quality Certification Directorate and the Centre for Development of Advanced Computing, Pune, under the project titled "e-Governance Standards and Guidelines", and were published by the said Centre on the e-Governance Standards and Guidelines website (www.egovstandards.gov.in) for public feedback. However, they were withdrawn to ensure consistency with other policies under consideration and reassessing their completeness.

(b): Yes, Sir.

(c) and (d): The other policies with reference to which consistency was to be ensured are not yet in place. Therefore, no view has been taken regarding republishing of the said guidelines for public consultations.
